## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. †3864 TO BE ANSWERED ON THE 22<sup>ND</sup> DECEMBER, 2015/PAUSHA 1, 1937 (SAKA)

## MARTYR STATUS

†3864. SHRIMATI NEELAM SONKER:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to give martyr status to the Central Armed Police Forces (CAPF) personnel who lost their lives in encounters with terrorist and naxalites at borders;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) to (c): The Ministry of Defence has informed that the word 'Martyr' is not used in reference to any of the casualities in Indian Armed Forces. Similarly no such term is used in reference to the Central Armed Police Forces (CAPFs) and Assam Rifles (AR) personnel who killed in action or on any operation. However, their families/Next of Kin are given full family pension under the Liberalized Pensionary Award (LPA) rules and lump sum ex-gratia compensation of Rupees fifteen lakh as per rules in addition to other benefits admissible.

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